

Civ DJ/613015/2016
SUMITRA DEVI
Versus
PRATAP CHAND

Through Cisco Webex Video Conferencing

28.08.2020

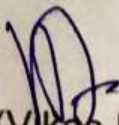
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District& Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to 19.11.2020 for framing of issues.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/343/2019
SANJAY GUPTA S/O SH RAM BHROSE LAL GUPTA
Versus
CHAND GULLAH S/O SH NARENDER GULLAH

Through Cisco Webex Video Conferencing


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Ms.Ritu, Ld.counsel for defendant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 17.12.2020 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610547/2016
M/S CARVAN PROJECT CONSULTANTSPVT LTD
Versus
VIJAY KUMAR

Through Cisco Webex Video Conferencing

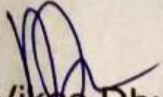
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Deepak Aggarwal, Ld.counsel for defendants no.3 and 4.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 18.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

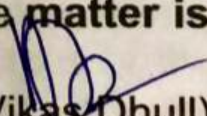
Civ DJ/609346/2016
M/S CARVAN PROJECT CONSULTANTS PVT. LTD.
Versus
HARISH KUMAR VIJ ORS.

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None

None has joined today through VC. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 18.12.2020 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/502/2017
BABITA TYAGI AND ORS.
Versus
KRISHAN TYAGI AND ORS.

Through Cisco Webex Video Conferencing

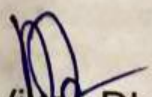
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Shitij, Ld.counsel for defendant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 23.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

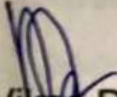
Civ DJ/608371/2016
ATMA SINGH
Versus
SURENDER SINGH

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 14.12.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/596/2018
LAXMAN NEGI
Versus
DEEPA NEGI @ DEEPA JOSHI

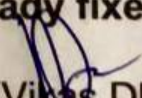
28.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 23.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/608354/2016
SUKHVINDER SINGH
Versus
AVTAR SINGH

Through Cisco Webex Video Conferencing

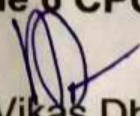
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Vimal Dhingra, Ld.counsel for defendant.

In absence of plaintiff, arguments on the pending application of plaintiff under Order 12 Rule 6 CPC cannot be heard. Hence, **matter is adjourned to 08.12.2020 for arguments on the pending application of plaintiff under Order 12 Rule 6 CPC.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609180/2016
AJAY GAUTAM
Versus
DEEPA SHARMA @DIPU

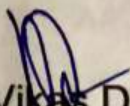
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **17.12.2020** for the purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

RCA DJ/126/2017
SITA
Versus
UDAY RAJ


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **22.12.2020** for the purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/600/2019
MOHAN LAL UPPAL
Versus
ANITA RANA

28.08.2020

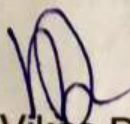
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **21.12.2020** for the purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/885/2017
KULWANT SINGH
Versus
KAMAL KUMAR BHASIN

Through Cisco Webex Video Conferencing

28.08.2020

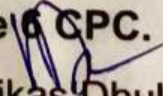
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Ms.Jasmeet Kaur, Ld.counsel for defendant.

In absence of plaintiff, arguments on the pending application of plaintiff under Order 12 Rule 6 CPC cannot be heard. Hence, **matter is adjourned to 10.12.2020 for arguments on the pending application of plaintiff under Order 12 Rule 6 CPC.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

I.A. No. ____2
CS No. 1335/2017
Kuldeep Singh Vs. Balbir Singh and Ors.

Through Cisco Webex Video Conferencing
28.08.2020

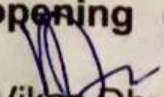
Pr: Sh.Rakesh Kumar, Id.counsel for plaintiff)
(Mobile No.: 9944640753 and 9891194404)
(Email ID: rksharma54@gmail.com)
Sh.Shigrah Kumar, Id.counsel for defendant.

It is apprised today by Id.counsel for plaintiff that plaintiff has expired on 26.07.2020 and he has filed two applications on record i.e. one under Order 22 Rule 3 CPC and second under Order 39 Rule 1 and 2 CPC. Said applications have been received on court email ID yesterday. However, Ld.counsel for defendant submits that he has not received the copy of said applications.

At this stage, Ld.counsel for defendant has shared his email ID with the Id.counsel for plaintiff, who undertakes to supply copy of both applications to defendant's counsel through email.

Now, put up on **09.09.2020** for reply and arguments.

Ld.counsel of plaintiff is directed to file hard copies of the applications filed through email on 27.08.2020 within 15 days of the reopening of courts.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/233/2019
NAVNEET RANA
Versus
IFFL HOUSING FINANCE LTD AND ORS..

Through Cisco Webex Video Conferencing


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for defendant.

None for plaintiff.

In absence of plaintiff, arguments on the pending application under Order VII Rule 11 CPC cannot be heard. Hence, matter is adjourned to 17.12.2020 for arguments on the pending application of defendant under Order VII Rule 11 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. ___/2020

Maharaja Agrasen Hospital Charitable Trust Vs. Om
Prakash and Ors.

28.08.2020

Fresh suit for recovery alongwith an application under order 38 Rule 5 read with Section 151 CPC alongwith annexures received physically by way of assignment from Filing Section, West, THC, Delhi. **It be checked and registered.**

Pr: None.

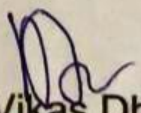
(Sh.Ravinder Kumar Gupta, Ld.counsel for plaintiff).

(Mobile No. 9999802509, 9313508678)

(Email ID: ravinder_adv@yahoo.com)

Put up tomorrow i.e. 29.08.2020 for consideration.

Ld.counsel for plaintiff be intimated telephonically for tomorrow.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/378/2019
MANJEET KAUR
Versus
GURMEET SINGH

Through Cisco Webex Video Conferencing

28.08.2020

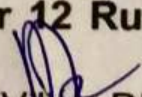
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Seema Tiwari, Id.counsel for plaintiffs.
(Email ID: seematiwariadvocate@rediffmail.com)
Sh.Tarachand, Ld.counsel for defendant.

Affidavit on behalf of plaintiffs for admission/denial of documents filed by defendant received on court email ID on 25.08.2020. **Ld.counsel for plaintiffs is directed to file hard copy of the affidavit within 15 days of the reopening of court.**

The matter is pending at the stage of arguments on the application of plaintiff under Order 12 Rule 6 CPC. Hence, adjourned to **07.10.2020 for arguments on the pending application under Order 12 Rule 6 CPC of plaintiff.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Ex.No.203/20

M/s.India Infoline Finance Ltd. Vs. M/s.Sunny Sweets

Through Cisco Webex Video Conferencing

28.08.2020

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

Nazir to report for 23.10.2020.



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613612/2016
NIRLON LTD.
Versus
M/S UNION BANK OF INDIA

Through Cisco Webex Video Conferencing

28.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the plaintiff.

Ms.Smita Kumari, Id.counsel for defendant no.2.

Defendants no.1 and 3 unserved.

Now, let plaintiff take steps for service of defendants no.1 and 3 subject to furnishing on record their email/whatsapp number for **02.12.2020** and in case, court reopens, then for filing of PF/RC for the said date.


(Vinay Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612692/2016
NIRLON LTD
Versus
UNION BANK OF INDIA

Through Cisco Webex Video Conferencing

28.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the plaintiff.

Ms.Smita Kumari, Id.counsel for defendant no.2.

Defendants no.1 and 3 unserved.

Now, let plaintiff take steps for service of defendants no.1 and 3 subject to furnishing on record their email/whatsapp number for **02.12.2020** and in case, court reopens, then for filing of PF/RC for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610723/2016

AMIT GAHLOT

Versus

DARSHANA DEVI (THROUGH LRS) RANBIR SINGH

Through Cisco Webex Video Conferencing

28.08.2020

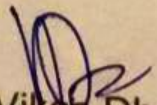
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Hardwari Lal, Ld.counsel for legal heirs of deceased defendant no.1.

None for plaintiff.

Today, I have been apprised by Id.counsel for legal heirs of deceased defendant no.1 that plaintiff was required to take steps to bring on record legal heirs of deceased defendant no.2. However, steps not taken till date.

In the interest of justice, **matter is adjourned to 01.12.2020 for further proceedings.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi


Civ DJ/609579/2016
M/S BEST ROADWAYS LTD.
Versus
M/S OVERSEAS CONNEXIONS DELHI

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **03.12.2020** for the purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613729/2016

RAJ KUMAR JAIN

Versus

M/S P.C. SNEHAL CONSTRUCTION CO.

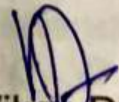
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **03.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/611200/2016
OM LOGISTICS LTD
Versus
TWILIGHT LITAKA PHARMA LTD

Through Cisco Webex Video Conferencing


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Maahey, Ld.counsel for plaintiff.
Defndant unserved.

Ld.counsel for plaintiff has submitted that plaintiff is still verifying the Solan address of defendant. Accordingly, she has prayed for an adjournment. Same granted.

Put up on **02.12.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/161/2018
ASHOK HANDUJA
Versus
KAMAL RAHEJA

Through Cisco Webex Video Conferencing


28.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District& Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Satender Kumar, Id.counsel for plaintiff.
Defendant unserved.

Now, **issue fresh summons to defendant through Nazarat Branch, West, THC, Delhi subject to plaintiff furnishing email/whatsapp number of defendant for 02.12.2020 and in case, court reopens, then for filing of PF/RC for the said date.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

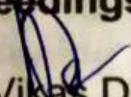
EX/232/2019
SUDARSHAN BATRA
Versus
Eisha Warriwck

Through Cisco Webex Video Conferencing

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Amod Sharma, Id.counsel for DH.
Sh.Amit Singh Rathore, Ld.counsel for Jd.
Put up on **09.10.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/194/2020
VINNI METHEW
Versus
M/S.JAG RATTAN DAAN SINGH AND CO.

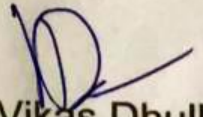
Through Cisco Webex Video Conferencing

28.08.2020

Pr: Sh.Ganesh Mishra, Ld.counsel for DH.

Nazir to report for 23.10.2020.

Ld.counsel for DH is directed to file hard copy of execution petition alongwith annexures which was filed through email on court email ID on 22.08.2020 within 15 days of the reopening of courts.



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/67/2017
INDERBIR SINGH
Versus
M/S TECHPRO SYSTEMS LTD AND ORS


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **03.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/68/2017
INDERBIR SINGH
Versus
M/S TECHPRO SYSTEMS LTD AND ORS

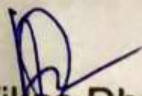
28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **03.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

RCA DJ/41/2020
JAI SINGH AND ORS.
Versus
HARCHARAN SINGH AND ORS.

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Appeal be checked and registered.

Pr: None.

Put up on 15.09.2020 for consideration.



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612939/2016
NEW INDIA ASSURANCE CO. LTD.
Versus
M/S AGARWAL TRANSPORT ORGANISATION


28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **16.12.2020** for the purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/140/2017
M/S SATYA PRAKASH AND BROS (P) LTD
Versus
UNION OF INDIA

Through Cisco Webex Video Conferencing

28.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Ansuiya Saalwan, Ld.counsel for DH.

Sh.Dheeraj Kumar Singh, Ld.counsel for JD alongwith Mr.Supinder Singh, E.E, West Road-II, SainikVihar, Pitam Pura, New Delhi.

Sh.Balram, Naib Nazir also present.

It is informed today by naib nazir that an amount of Rs.11,74,914/- has been received by way of banker's cheque from the State Bank of India, Tis Hazari Branch, Delhi.

At this stage, Ld.counsel for JD has made a prayer that said banker's cheque be not handed over to DH for encashment as the amount has been wrongly debited from the account of different division and division of PWD which was required to make payment is present before this court through their counsel Sh.Dheeraj Kumar Singh.

It is further submitted by him that division of PWD which is required to make payment shall make




payment to DH after seeking necessary approval from the authorities within two weeks from today by directly crediting the amount by way of NEFT/RTGS into the account of DH. Accordingly, he has prayed that banker's cheque of Rs. 11,74,914/-received today be not handed over to DH for encashment as said amount has been debited from that division of PWD which is not responsible to make payment to DH.

Ld.counsel for DH has agreed to the proposal made by Id.counsel for JD and has undertaken not to receive the banker's cheque of Rs.11,74,914/-received from JD's bank.

In the facts, the banker's cheque of Rs.11,74,914/-be retained on the record and if entire payment is cleared by JD by depositing the amount into the account of DH, then on the next date of hearing, said banker's cheque shall be returned to the concerned Bank for cancellation of same.

Now, put up on **18.09.2020** for **apprising by DH** regarding receipt of payment from JD.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/261/2017
SUDERSHAN BATRA
Versus
EISHA WARRICKAND ORS

Through Cisco Webex Video Conferencing

28.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Amod Sharma, Ld.counsel for plaintiff.
Sh.Amit Singh Rathore, Id.counsel for defendant
no.1.
(Email ID: amitrathore62@gmail.com)

An application under Section 114 read with Order 47 Rule 1 read with Section 151 CPC for review of order dated 20.07.2019 has been received on court email ID on behalf of defendant no.1 on 27.08.2020 and Id.counsel for plaintiff admits regarding receipt of the same.

Ld.counsel for plaintiff submits that he has no objection if the present application is allowed as he also supports the view of defendant no.1 that decree already drawn on the requisite stamp paper is not required to be compulsory registered as per Section 17(2)(vi) of the Indian Registration Act, 1908.

Arguments heard and order dated 20.07.2010 also perused on the mail.

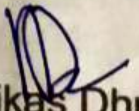


As per the said order, decree was required to be sent to the Sub-Registrar for registration.

I have carefully perused the provisions of Section 17(2)(vi) of the Indian Registration Act, 1908 and I agree with the submission put forward by the ld.counsel for plaintiff and defendant no.1 that decree for partition is not required to be compulsory registered. I am supported in my reasoning by the judgment of the Hon'ble Supreme Court of India delivered in **Som Dev and Ors. Vs. Rati Ram and another, (2006) 10 SCC 788**, Civil Appeal No. 3951 of 2006, **DOD: 06.09.2006**.

In the facts, **the application filed under Section 114 read with Order 47 Rule 1 read with Section 151 CPC is allowed and part of the order dated 20.07.2019 requiring decree to be registered, is accordingly set aside.**

Final decree already prepared on the stamp duty furnished by the party. Therefore, no further order is required. Accordingly, file be consigned to record room.


(Vikas Dhull)
ADJ-01, West
THC, Delhi